

OA 361/2000

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

10. 25. 05. 01

Learned Counsel for the petitioner
is an accommodation.

Adjourned to 04.07.01.

For Admission

B
3/7/01

Bench

J. Jay,
Vice-Chairman
25/5

11. 4.7.2001

Member (J)

Learned Counsel for the petitioner submits
that he has to obtain instruction as to whether
the prayer of the applicant has been met by the
departmental authorities. In view of this, adjourned
to 20.07.01.

For Orders on Memo

B
18/7/01

Bench

J. Jay,
Vice-Chairman
18/7

Member (J)

12. 19.07.2001

Ld. Counsel for the applicant has
filed a memo stating that he
does not want to pursue the OA,
as his grievances have been met
by the Respondent. We have heard
Mr. A.K. Bose, Id. Sbl, for the Respondent.
In view of the memo filed, the OA is
disposed of as withdrawn.

Free copies of final
order dt. 19.7.2001
issued to counsel
for both sides.

B
20/7/01

Amr
S.O. 20/7

V. Re. Jayanthi,
19.7.2001

Member (J)